

THE UTTAR PRADESH REPEALING ACT, 2022<sup>1</sup>

[U.P. Act no. 18 of 2022]

**As passed by the Uttar Pradesh Legislatre, and assented to by the Governor on December 13, 2022 and was published in the Uttar Pradesh Gazette *Extraordinary*, dated December 13, 2022.**

**AN**

**ACT**

***to repeal certain enactments that have become redundant and obsolete in the present times.***

**IT IS HEREBY enacted in the Seventy-third Year of the Republic of India as follows :-**

**Short title**

**1.** This Act may be called the Uttar Pradesh Repealing Act, 2022.

**Repeal of certain enactments**

**2.** The enactments specified in the Schedule below are hereby repealed.

**Savings**

**3.** The repeal by this Act of any enactment shall not :-

(a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

(b) affect the validity, invalidity, effect or consequences of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

(c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from any enactment hereby repealed;

(d) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

(e) affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

---

<sup>1</sup>. For SOR see at the end of this Act.

SCHEDULE

(See section 2)

Acts being repealed

1	The United Provinces Provincialization of Hospitals Act, 1947 (U.P. Act no. 8 of 1947)
2	The Uttar Pradesh Prevention of Crimes (Special Powers) (Amendment) Act, 1950 (U.P. Act no. 31 of 1950)
3	The Uttar Pradesh Sugar and Power Alcohol Industries Labour Welfare and Development Fund (Supplementary) Act, 1953 (U.P. Act no. 27 of 1953)
4	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1960 (U.P. Act no. 3 of 1960)
5	The Uttar Pradesh Sugarcane Laws (Amendment) Act, 1961 (U.P. Act no. 34 of 1961)
6	The Uttar Pradesh Ganna (Poorti Tatha Kharid Viniyaman) (Sanshodhan) Adhiniyam, 1963 (U.P. Act no. 4 of 1964)
7	The Uttar Pradesh Essential Services Maintenance Act, 1966 (U.P. Act no. 30 of 1966)
8	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1970 (U.P. Act no. 6 of 1971)
9	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase and Recovery of Purchase Tax) (Amendment) Act, 1972 (U.P. Act no. 2 of 1972)
10	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase and Recovery of Purchase Tax) (Amendment and Validation) Act, 1974 (U.P. Act no. 7 of 1974)
11	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase and Recovery of Purchase Tax) (Amendment) Act, 1974 (U.P. Act no. 28 of 1974)
12	The Uttar Pradesh Unauthorized Medical Educational Institutions (Prevention) (Amendment) Act, 1975 (U.P. Act no. 37 of 1975)
13	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1976 (U.P. Act no. 10 of 1976)
14	The Uttar Pradesh Regulation of Money Lending Act, 1976 (U.P. Act no. 29 of 1976)
15	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1976 (U.P. Act no. 34 of 1976)
16	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1979 (U.P. Act no. 30 of 1979)
17	The Uttar Pradesh Unauthorized Medical Educational Institutions (Prevention) (Amendment) Act, 1982 (U.P. Act no. 26 of 1982)
18	The Uttar Pradesh Sugar Undertakings (Acquisition) (Amendment) Act, 1985 (U.P. Act no. 20 of 1985)
19	The Uttar Pradesh Sugar Undertakings (Acquisition) (Amendment) Act, 1989 (U.P. Act no. 30 of 1989)
20	The Uttar Pradesh Trade Tax (Amendment) Act, 2003 (U.P. Act no. 11 of 2003)

21	The Uttar Pradesh Chhatrapati Shahuji Maharaj Medical University (Second Amendment) Act, 2003 (U.P. Act no. 13 of 2003)
22	The King George's Medical University (Amendment) Act, 2004 (U.P. Act no. 4 of 2004)
23	The Uttar Pradesh Sports (Registration, Recognition and Regulation of Associations) (Amendment) Act, 2005 (U.P. Act no. 22 of 2005)
24	The Uttar Pradesh King George's University of Dental Sciences (Amendment) Act, 2006 (U.P. Act no. 6 of 2006)
25	The Uttar Pradesh King George's Medical University (Amendment) Act, 2006 (U.P. Act no. 15 of 2006)
26	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 2006 (U.P. Act no. 17 of 2006)
27	The Uttar Pradesh King George's University of Dental Sciences (Repeal) Act, 2007 (U.P. Act no. 7 of 2007)
28	The King George's Medical University (Second Amendment) Act, 2007 (U.P. Act no. 18 of 2007)
29	The Chhatrapati Shahuji Maharaj Medical University, Uttar Pradesh (Amendment) Act, 2007 (U.P. Act no. 31 of 2007)
30	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 2007 (U.P. Act no. 33 of 2007)
31	The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 2008 (U.P. Act no. 22 of 2008)
32	The Uttar Pradesh Sugarcane Laws (Amendment) Act, 2008 (U.P. Act no. 23 of 2008)
33	The Uttar Pradesh Sugar Undertakings (Acquisition) (Amendment) Act, 2009 (U.P. Act no. 3 of 2009)
34	The Uttar Pradesh Rural Institute of Medical Sciences and Research, Saifai (Amendment) Act, 2009 (U.P. Act no. 13 of 2010)
35	The Uttar Pradesh Rural Institute of Medical Sciences and Research, Saifai (Amendment) Act, 2013 (U.P. Act no. 20 of 2013)
36	The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2020 (U.P. Act no. 14 of 2020)

STATEMENT OF OBJECTS AND REASONS

This Bill is one of those periodical measures by which enactments which have become redundant and obsolete in the present times, are repealed. On recommendation of the State Law Commission, and in order to reduce regulatory compliance burden to facilitate ease of doing business for citizens and industries and with the objective of decriminalization, it has been decided to repeal enactments which have become redundant and obsolete in present times or retention whereof as separate Acts is unnecessary, by introducing a Bill in the third session, of the year 2022, of the State Legislature after obtaining the consent of the Administrative Departments related therewith.

The Uttar Pradesh Repealing Bill, 2022 is introduced accordingly.

---